



\$~3 to 32 and 37 to 43

* <b>IN THE HIGH COURT OF DELHI AT NEW DELHI</b>		
		<i>Decided on 27<sup>th</sup> February, 2015</i>
+ <b><u>ITA 120/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT ENTERPRISE		..... Respondent
+ <b><u>ITA 121/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT SHANGHAI BELL		..... Respondent
+ <b><u>ITA 122/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT FRANCE USA INC		..... Respondent
+ <b><u>ITA 123/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT FRANCE		..... Respondent
+ <b><u>ITA 124/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT SHANGHAI BELL		..... Respondent
+ <b><u>ITA 125/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT FRANCE		..... Respondent
+ <b><u>ITA 126/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT ENTERPRISE		..... Respondent
+ <b><u>ITA 127/2015</u></b>		
CIT-1		..... Appellant
	versus	
ALCATEL LUCENT ENTERPRISE		..... Respondent
+ <b><u>ITA 128/2015</u></b>		
CIT		..... Appellant
	versus	
ALCATEL LUCENT CANADA		..... Respondent
+ <b><u>ITA 129/2015</u></b>		
CIT-1		..... Appellant
	versus	



	ALCATEL LUCENT FRANCE USA INC	..... Respondent
+	<b><u>ITA 130/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT ITALIA SPA	..... Respondent
+	<b><u>ITA 131/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENTFRANCEUSA INC	..... Respondent
+	<b><u>ITA 132/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT ENTERPRISE	..... Respondent
+	<b><u>ITA 133/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT SHANGHAI BELL	..... Respondent
+	<b><u>ITA 134/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT DEUTSCHLAND AG	..... Respondent
+	<b><u>ITA 135/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT SHANGAHI BELL	..... Respondent
+	<b><u>ITA 136/2015</u></b>	
	CIT	..... Appellant
	versus	
	ALCATEL LUCENT CANADA	..... Respondent
+	<b><u>ITA 137/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT FRANCE	..... Respondent
+	<b><u>ITA 138/2015</u></b>	
	CIT	..... Appellant
	versus	
	ALCATEL LUCENT BELL NV	..... Respondent
+	<b><u>ITA 139/2015</u></b>	
	CIT-1	..... Appellant
	versus	
	ALCATEL LUCENT BELL NV	..... Respondent
+	<b><u>ITA 140/2015</u></b>	
	CIT-1	..... Appellant



	versus	
	ALCATEL LUCENT ITALIA SPA	.... Respondent
+	<b><u>ITA 141/2015</u></b>	
	CIT-1	.... Appellant
	versus	
	ALCATEL LUCENT FRANCE	.... Respondent
+	<b><u>ITA 142/2015</u></b>	
	CIT-1	.... Appellant
	versus	
	ALCATEL LUCENT BELL NV	.... Respondent
+	<b><u>ITA 144/2015</u></b>	
	CIT-1	.... Appellant
	versus	
	ALCATEL LUCENT BELL NV	.... Respondent
+	<b><u>ITA 145/2015</u></b>	
	CIT	.... Appellant
	versus	
	ALCATEL LUCENT CANADA	.... Respondent
+	<b><u>ITA 146/2015</u></b>	
	CIT	.... Appellant
	versus	
	ALCATEL LUCENT BELL NV	.... Respondent
+	<b><u>ITA 147/2015</u></b>	
	CIT	.... Appellant
	versus	
	ALCATEL LUCENT CANADA	.... Respondent
+	<b><u>ITA 148/2015</u></b>	
	CIT	.... Appellant
	versus	
	ALCATEL LUCENT BELL NV	.... Respondent
+	<b><u>ITA 149/2015</u></b>	
	CIT	.... Appellant
	versus	
	ALCATEL LUCENT BELL NV	.... Respondent
+	<b><u>ITA 150/2015</u></b>	
	CIT-1	.... Appellant
	versus	
	ALCATEL LUCENT SHANGHAI BELL	.... Respondent
+	<b><u>ITA 151/2015</u></b>	
	CIT-1	.... Appellant
	versus	
	ALCATEL LUCENT FRANCE	.... Respondent
+	<b><u>ITA 152/2015</u></b>	

